## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Petition for Special Leave to Appeal (Crl.) No.5526-5527/2023

[Arising out of impugned final judgment and order dated 20-09-2022 in CC No. 5007/1990 21-09-2022 in CC No. 5008/1990 passed by the 3<sup>rd</sup> Additional Sessions Judge, Jammu (TADA/POTA) in case Challan/5007/1990 of RCI (8) 1990-SIU-V-REG and Challan/5008/1990 of RC7(S) 90-SIU-V-REG

CENTRAL BUREAU OF INVESTIGATION

Petitioner(s)

**VERSUS** 

MOHD. YASIN MALIK & ORS.

Respondent(s)

(IA No. 277425/2024 - APPLICATION FOR MODIFICATION OF PARTY DETAILS /CHALLENGED JUDGEMENT DETAILS, IA No. 276695/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date: 07-03-2025 This matter was called on for hearing today.

CORAM: HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :Mr. Mukesh Kumar Maroria, AOR

Ms. Srishti Mishra, Adv. Mr. Anirudh Bhat, Adv. Mr. Udai Khanna, Adv. Mr. Rajat Nair, Adv.

Mr. Annam Venkatesh, Adv.

For Respondent(s): Mr. M. A. Goni, Sr. Adv.

Mr. Syed Mehdi Imam, AOR

Mr. Abdur Rahman Mallick, Adv.

Ms. Saltanat Goni, Adv.

Mr. Sahil Tagotra, AOR

Mr. Sujay Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Today passover is sought on behalf of the petitioner which cannot be granted.

List on 4<sup>th</sup> April, 2025 when presence of the first respondent shall be secured through video conference from the jail.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)